



\$~1 & 2 (Appellate Matter)

IN THE HIGH COURT OF DELHI AT NEW DELHI

CRL.M.C. 1002/2020, CRL.M.A. 4037/2020

SANJAY BHANDARI

..... Petitioner

Through: Mr. Dayan Krishnan, Sr. Adv. with

> Mr. Avneesh Arputham, Mr.

Shreedhar Kale, Advs.

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Mr. Anupam S Sharma, Mr. Vivek Through:

Gurnani, Advs.

CRL.M.C. 805/2020, CRL.M.A. 3314/2020, CRL.M.A. 10806/2020, +

CRL.M.A. 10808/2020

SANJAY BHANDARI

..... Petitioner

Mr. Dayan Krishnan, Sr. Adv. with Through:

> Avneesh Mr. Arputham, Mr.

Shreedhar Kale, Advs.

versus

INCOME TAX OFFICE

..... Respondent

Through: Mr. Sanjeev Menon, Jr. Standing

Counsel, Mr. Anupam S Sharma, Mr.

Vivek Gurnani, Advs.

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER 20.02.2024

%

Learned counsel for ED submits that Mr. Zoheb Hossain is on his legs





in some other court and therefore, requests an adjournment. List on 13.03.2024.

DINESH KUMAR SHARMA, J

FEBRUARY 20, 2024/AR..